

1  
**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR  
BEFORE**

**HON'BLE SHRI JUSTICE RAJENDRA KUMAR-IV**

**ON THE 29<sup>th</sup> OF JANUARY, 2024**

**SECOND APPEAL No. 213 of 2004**

**BETWEEN:-**

**KU. RANI D/O JANKI, AGED 13 YEARS, MINOR  
THROUGH NEXT FRIEND HARDAS S/O GANGA, AGED 42  
YEARS, OCCUPATION AGRICULTURE, R/O VILLAGE  
DEHATA, TEHSIL NARVAR, DISTRICT SHIVPURI  
(MADHYA PRADESH)**

**.....APPELLANT**

***(BY SHRI PARTH DIXIT - ADVOCATE)***

**AND**

- 1. MAHILA KUSUMA DEVI W/O NANDRAM, AGED 29  
YEARS,**
- 2. MAHILA MUNNI DEVI W/O GYANI, AGED 28 YEARS,  
BOTH OCCUPATION AGRICULTURE & HOUSE WORK,  
R/O VILLAGE VANGAWAN, TAHSIL KARERA, DISTRICT  
SHIVPURI (MADHYA PRADESH)**
- 3. MAHILA MULIA WD/O LATE JANKI, AGED 49 YEARS,  
OCCUPATION AGRICULTURE, R/O VILLAGE  
VANGAWAN, TAHSIL KARERA, DISTRICT SHIVPURI  
(MADHYA PRADESH)**
- 4. STATE OF M.P. THROUGH THE COLLECTOR,  
SHIVPURI, DISTRICT SHIVPURI (MADHYA PRADESH)**

**.....RESPONDENTS**

***(NONE FOR THE RESPONDENTS)***

*.....*  
*This appeal coming on for hearing this day, the court passed the  
following:*

**ORDER**

Learned counsel for the appellant submits that he has no instruction from his client and this matter was filed by the appellant as a minor and now the appellant has become major.

Second Appeal is **dismissed for non-prosecution.**

**(RAJENDRA KUMAR-IV)**  
**JUDGE**

(alok)

